

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 163/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for two assets under Supplementary Transmission Scheme of IPP Projects in Chhattisgarh in Western Region

Date of Hearing : 8.6.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Madhya Pradesh Power Management Company Ltd. (MPPMCL) & 10 Others

Parties present : Shri S. S. Raju, PGCIL
Shri A. K. Verma, PGCIL
Shri D. K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for the following assets under the Supplementary Transmission Scheme of IPP Projects in Chhattisgarh in Western Region:

Asset-I: 765/400 kV 1500 MVA ICT-2 along with associated bays at Dharamjaygarh Sub-station; and



Asset-II: 765/400 kV 1500 MVA ICT-1 along with associated bays at Dharamjaygarh Sub-station.

- b. Asset-I and Asset-II were put under commercial operation on 19.6.2014 and 9.7.2014 respectively;
- c. The Commission vide order dated 17.3.2016 in Petition No. 305/TT/2013 approved the transmission tariff of Asset-I for 2009-14 period and vide order dated 11.7.2017 in Review Petition No. 40/RP/2016 condoned the time over-run of 2 months, 29 days in case of Asset-I and allowed 0.5% additional Return on Equity (RoE);
- d. The Commission vide order dated 23.3.2016 in Petition No. 40/TT/2014 determined the transmission tariff of Asset-II for 2009-14 period, condoned the time over-run of 100 days in case of Asset-II and allowed 0.5% additional RoE;
- e. Petitioner has claimed 0.5% additional RoE during 2014-19 period in the petition;
- f. Details with respect to the following for Asset-I and Asset-II are given in the petition:
 - i. FR cost, apportioned approved cost as per Revised Cost Estimate (RCE), capital cost as on COD, Additional Capital Expenditure (ACE) admitted for 2014-19 period, estimated completion cost as on 31.3.2019;
 - ii. Actual ACE during 2014-19 period as per Auditor's certificate and completion cost as on 31.3.2019;
 - iii. ACE in the form of payments made to respective vendors during 2017-18, 2018-19 and 2019-20 periods;
 - iv. Initial Spares claimed are within the specified norms; and
 - v. Total estimated completion cost as on 31.3.2024 (which is within RCE apportioned cost).
- g. The information sought through Technical Validation letter was filed vide affidavit dated 8.6.2020. Rejoinder to the reply of MPPMCL dated 13.2.2020 was filed vide affidavit dated 3.9.2020.



3. The representative of MPPMCL submitted that the reply filed by MPPMCL in the matter may be considered.
4. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

